

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 8**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd.

.... Petitioner/Applicant

v.

Value Infratech India Pvt. Ltd.

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (Liq)**

**Order delivered on 06.07.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Respondent

Mr. Saurabh Kalia, Adv. along with Mr.  
Chaintanya Bansal, Ms. Sadhvi Swarup, Advs.  
Mr. Gaurav Katiyar

For the IRP

**ORDER**

**IA-2979/2022**

The cause list appears to have some mistakes and is not matching with the application. Registry is directed to correct the cause list and to re-fix the matter on 11.07.2022.



**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**



**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**